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Monday, November 28, 2016 Agrahayana 07, 1938 (Saka)

LOK SABHA DEBATES (English Version)

Tenth Session (Sixteenth Lok Sabha)



(Vol. XX Contains Nos. 01 to 10)

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LOK SABHA

Monday, November 28, 2016/Agrahayana 07, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER in the Chair]

REFERENCE BY THE SPEAKER

[English]

HON. SPEAKER: Hon. Members, I have to inform the House about the sad demise of Fidel Castro, the former President of Cuba who died on 25th November, 2016 in Havana, Cuba at the age of 90.

Fidel Castro, a Statesman, revolutionary and one of the most iconic personalities governed the Republic of Cuba for 47 years by sheer charisma and iron will.

His contribution to Non-Aligned Movement and his unflinching support for India's cause on various fora will remain deeply etched in the minds and hearts of Indian people.

The House extends its deepest condolences to the Parliament, the Government and the friendly people of Cuba in this hour of grief.

The House may now stand in silence for a short while as the mark of peace for the departed soul.

11.02 hours

(The Members then stood in silence for a short while.)

... (Interruptions)

[Translation]

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam,

today is Akrosh Diwas. Let me speak.... (Interruptions)

HON. SPEAKER: If you're concluding then I will allow you.

... (Interruptions)

[English]

HON. SPEAKER: I will allow you at 12 o' clock with two minutes to each Member.

... (Interruptions)

[Translation]

SHRI MALLIKARJUN KHARGE (GULBARGA): Hon. Speaker, let me speak. ... (Interruptions)

[English]

HON. SPEAKER: Are you going to finish this?

... (Interruptions)

<u>11.03 hours</u>

(At this stage, Shri Anto Antony, Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.)

HON. SPEAKER: I will give you a chance to speak after the Question Hour.

... (Interruptions)

<u>11.03 ½ hours</u>

ORAL ANSWERS TO QUESTIONS

[English]

HON. SPEAKER: Let us take up the Question Hour.

Shri Om Prakash Yadav – Not present. Col. Sonaram Choudhary. ... (*Interruptions*)

(Q.161)

COL. SONARAM CHOUDHARY: Madam Speaker, I want to submit through you that the hon. Minister has given a very elaborate reply and I am thankful to him for the same. ... (*Interruptions*)

The Government has taken certain steps to boost industrial production and growth through various schemes like 'Make in India', 'Startup India' and 'Ease of Doing Business'. ... (*Interruptions*) She has also mentioned that there are some States which are industrially backward but Rajasthan has not been declared as a backward State. This is not fair. ... (*Interruptions*)

In Rajasthan, there are some districts like Jaisalmer and Barmer, which I represent. These are very backward and famine-prone districts. Jaisalmer is a zero-industry district. There is not even a single industry. ... (*Interruptions*)

Jaisalmer is a very important district from the defence point of view and Jaisalmer is well known for its forts where people still live, which is a wonder. ... (*Interruptions*) So, my submission is that the hon. Minister should consider supporting certain districts in the State, which are backward. ... (*Interruptions*) Though, there are some schemes about which she has mentioned in her answer that the other respective Ministries can launch some schemes for development, but unfortunately other Ministries have not come forward for the same. ... (*Interruptions*)

So, my submission to the hon. Minister is this. Would you consider giving some sort of package to Jaisalmer, Barmer and Jalore Districts, which are very backward Districts? ... (*Interruptions*) The Rajasthan Government, six-months back has, launched a 'Resurgent Rajasthan' scheme, but there is paucity / crunch of funds and they cannot implement it. ... (*Interruptions*) Will the Minister help in this respect? ... (*Interruptions*) Thank you. ... (*Interruptions*)

HON. SPEAKER: Please do not show papers or placards.

... (Interruptions)

SHRIMATI NIRMALA SITHARAMAN: Madam, the hon. Member has raised a very important issue with regard to the State of Rajasthan. ... (*Interruptions*) I do agree that Jaisalmer, Barmer and Jalore are definitely backward districts and no industries have really been significantly developed in those districts. ... (*Interruptions*) However, as things stand, we have projects only which are running in some States and the NITI Aayog -- the former Planning Commission -- determines as to which are the backward States or Districts or Union Territories. ... (*Interruptions*) At the moment, there is no

policy with our Ministry that declares districts or States as backward from our side. ... (*Interruptions*)

COL. SONARAM CHOUDHARY: Thank you, Madam. ... (*Interruptions*) Madam, I would like to request the Minister that there are certain other supplementary schemes of respective Departments / Ministries. ... (*Interruptions*) Will she use her good office to impress upon them -- about so many schemes that she has mentioned in the Annexure to the answer -- to launch some schemes in these backward districts by way of giving some funds to the Rajasthan Government or directly through some Ministries for the development of these Districts? ... (*Interruptions*) Thank you. ... (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: Madam, the hon. Member has raised the issue of how other Ministries are undertaking schemes for the development of certain regions. ... (*Interruptions*) It is true that Ministries like Textiles, Communication and Information Technology, MSME and also Chemical and Fertilizers do have various programmes for benefiting different States. ... (*Interruptions*) I know for sure that the Ministry of Chemicals has established some units for chemical and plastic development in Rajasthan. ... (*Interruptions*) So, it might be well worthwhile of the MP himself with the Members from Rajasthan to approach various Ministries and see which can be implemented and made useful for Rajasthan itself. ... (*Interruptions*)

SHRI BHAIRON PRASAD MISHRA: Madam Speaker, you have given me an opportunity to speak in Question Hour for which I am grateful to you (interruptions) Bundelkhand is an extremely backward region. *(Interruptions)* due to which there has been a demand for the formation of a separate state there since long. ... (Interruptions)

I would like to know through you, from the Hon. Minister especially about the production of dalhan (pulses) in Bundelkhand.... (Interruptions) Whether the Government would like to make it a pulse hub by setting up industries there? ... (interruptions) Silica sand is found there.... (Interruptions) granite is found there in abundance. ... (Interruptions) Will you please consider setting up industries based on said materials there to alleviate backwardness of Bundelkhand? (Interruptions)

[English]

SHRIMATI NIRMALA SITHARAMAN: Madam, the hon. Member has rightly raised the issue of Bundelkhand, which certainly is backward and requires a lot of assistance in terms of setting up industry and so on. ... (*Interruptions*) But technically, setting up industry is very much within the realm of the State Government and also the private industries. ... (*Interruptions*) It might well be considered by the State Government, and the Members of Parliament could probably work together with the Ministry of Food Processing, which can help in the process. ... (*Interruptions*) Thank you. ... (*Interruptions*)

SHRI BALBHADRA MAJHI: Madam, there is a scope for raw material of gold and from coal to diamond like 'A' to 'Z' in Odisha.... *(Interruptions)* The Government has proposed the development of this industrial corridor but it is unfortunate that Odisha has not been included in the Chennai-Kolkata corridor. This corridor covers only Chennai to Visakhapatnam.... *(Interruptions)*

I would like to know from the Hon. Minister whether he would like to consider extending this corridor further from Visakhapatnam to Kolkata?... *(Interruptions)*

[English]

SHRIMATI NIRMALA SITHARAMAN: Madam Speaker, through you, I would like to say that, indeed, initially, the Visakhapatnam-Chennai Corridor was originally planned and is also being considered to be taken from Kolkata down to Chennai. ... (*Interruptions*) I must mention here that one of the hon. Members of Parliament from Odisha and also a Minister in the Council of Ministers had written to me stating, "Why is it that this cannot be extended or pass through Odisha?" ... (*Interruptions*) We have, in fact, considered that option and I am sure we will be able to extend that in the future to pass through Odisha to touch Kolkata. ... (*Interruptions*)

HON. SPEAKER: Please go back to your seats.

... (Interruptions)

HON. SPEAKER: You all are doing this against the rules. These paper should not be shown. *[English]* Do not show these papers here.

... (Interruptions)

[Translation]

HON. SPEAKER: Q. 162, Shri M.K. Raghavan – Not present.

... (Interruptions)

HON. SPEAKER: Shri Dhananjay Mahadik, won't you like to ask questions?

[English]

Now, Hon. Minister.

(Q.162)

[Translation]

DR. BANSHILAL MAHTO: Madam, three years ago, the bhoomi pujan ceremony for the ESI Hospital in Korba has taken place.... *(Interruptions)*

HON. SPEAKER: Gagoiji, please don't show the papers.

... (Interruptions)

DR. BANSHILAL MAHTO: Madam, I would like to ask the Hon. Minister if the Labour Ministry hundred-bed hospital is going to be started in Korba?... (Interruptions)

[English]

SHRI BANDARU DATTATREYA: Madam, the supplementary of the hon. Member is about the ESIC Hospital, while the question is about the investments by EPFO. ... (*Interruptions*)

Since the hon. Member has asked about the ESIC Hospital, I will definitely give a reply to him on what its position is. Though he has asked about the ESIC Hospital, the actual question is about the investment by EPFO in Exchange Traded Funds (ETFs). ... (*Interruptions*)

Regarding this question, the paramount interest of the Government of India headed by Shri Narendra Modi Ji is to safeguard the interests of the workers. That is why, we have gone in for ETF investments where the returns, in the long term, are more for the subscribers. Secondly, many developed countries are also investing in the same way in ETFs. ... (*Interruptions*) Thirdly, it is about diversity of investment, apart from the investment in the Government sector.

As on 31.10.2016, the investment made in the ETFs are giving a return of 9.17 per cent. Last year, we have paid 8.8 per cent as returns/interest to our workers.... (*Interruptions*)

[Translation]

SHRI PRAHLAD SINGH PATEL: Madam Speaker, when we talked about investing the funds of EPFO.. (Interruptions) As the Minister has said in his reply, the trustees and employee organisations had objected.... *(Interruptions)* We also agree that to save this money from being blocked, it is better to mobilize it and,... (Interruptions) give it to the consumers who actually need it... *(Interruptions)* Such is the intention of the Government... *(Interruptions)*

I would like to know from the Minister, through you, how much profit have been received so far on this money after investing it?... (Interruptions) So that we can be assured that the objections actually raised by the trustees and employee organisations were superficial...(Interruptions) and the Government's decision is correct. My question to the Hon. Minister is how much information does the Government has about the benefits so far and could they please make an effort to inform the House?... (Interruptions)

[English]

SHRI BANDARU DATTATREYA: Madam, regarding the investment pattern, I have already indicated that in the first year, as per the notification

issued by the Ministry of Finance, we have issued five per cent of the exchange trade funds.... (*Interruptions*) After that, seeing the cautious investment, we have enhanced it from five to ten per cent.... (*Interruptions*) As on today, we are getting more returns. That is why, we are very cautious. We are committed to the safety and security of the workers. We have mainly invested, as I have already said, Rs. 9,723 crore up to 31.10.2016 with a return of 9.17 per cent.... (*Interruptions*) In the coming year, we are going to invest at least Rs 13,000 crore. ... (*Interruptions*)

HON. SPEAKER: Q. No. 163. Shrimati Bhavana Gawali – Not present. ... (Interruptions)

HON. SPEAKER: Now, Hon. Minister.

... (Interruptions)

(Q.163)

[Translation]

SHRI GAJENDRA SINGH SHEKHAWAT: Madam Speaker, it is well known that Special Economic zones have made significant contributions to export development worldwide.... *(Interruptions)* Madam Speaker, there is no mining of marble takes place in China but three Special Economic Zones have been established in China for marble processing.... *(Interruptions)* Through these, China has succeeded in exporting processed marble to the world and today China has become the world's largest exporter of processed marble..... *(Interruptions)*

Through you, I would like to ask the Hon. Minister, that we have the capacity to process the marble that is produced in our country, as well as the technical proficiency and personal skills. ... (Interruptions) Keeping this in view, whether the Government proposes to set up any such special economic zones for marble processing in our country? So that our technical and human skills can be optimally utilised in exporting marble from the country.... *(Interruptions)*

[English]

SHRIMATI NIRMALA SITHARAMAN: Madam, at the moment, as regards marble policy in this country, after due and extensive consultation with all those stakeholders, we have ensured that the marble policy will be benefiting every section of marble producers or people with skill for marbles.... (*Interruptions*) We are also making sure that marble industry in

India gets a benefits because it has a technology to deal with it. However, on establishment of SEZ, there is no new thinking at the moment. ... (*Interruptions*)

HON. SPEAKER: Q. No. 164, Shri B. Vinod Kumar – Not present.

Now, hon. Minister.

... (Interruptions)

(Q.164)

[Translation]

SHRI SHRIRANG APPA BARNE: Madam Speaker, in Maharashtra, several forts have been built during the period of Chhatrapati Shivaji Maharaj, which are of archaeological significance. The condition of Raigad, the capital of Chhatrapati Shivaji Maharaj, has also deteriorated significantly now. ...(Interruptions)

Through you, I would like to ask the Hon. Minister about the measures being taken by the Government for the restoration of forts in Maharashtra under the aegis of Archaeological Department?... (Interruptions)

DR. MAHESH SHARMA: Madam, the Hon. Member has asked about the three places situated in Maharashtra: Ellora Caves, Daulatabad Fort, and Raigad Fort.... *(Interruptions)* Madam, after providing detailed report about Raigad Fort, I will make available the plan of the Archaeological Survey of India on that subject to the Hon. Member. ... (Interruptions)

SHRI DUSHYANT CHAUTALA: Madam Speaker, the Hon. Minister has stated that there are 3686 archaeological sites within the country, with the oldest historical site being Rakhigarhi, located in Hisar, which is approximately eight thousand years old.... *(Interruptions)* In the previous session, the Hon. Minister had informed that a committee has been proposed, which will conduct survey and provide responses for the development of that

site as per your expectations. However, till date, no work has been initiated by the Government on that site. ... (Interruptions)

Through you, I would like to ask the Hon. Minister about the proposed plans of the Union Government for Rakhigarhi, apart from the policies of the Haryana Government, which will work towards putting Rakhigarhi on the world map in the coming times. ... (Interruptions)

DR. MAHESH SHARMA: The Hon. Member states that the site of Rakhigarhi is considered one of our oldest civilisations.... *(Interruptions)* There is no doubt that Rakhigarhi holds immense significance from an archaeological perspective. In this connection, our Ministry has set up a committee to investigate about Rakhigarhi. Some settlements have come up in some areas there, so some difficulties are being faced while performing the job but considering the importance of Rakhigarhi, the proposal for Rakhigarhi is under consideration of our Ministry and the work is in progress in this regard. I will provide details in this regard to the Hon. Member soon. ... (Interruptions)

HON. SPEAKER: Please, go back to your respective seats, showing papers like this is not appropriate. I'm sorry.

... (Interruptions)

[English]

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

<u>11.22 hours</u>

The Lok Sabha then adjourned till Twelve of the Clock.

*WRITTEN ANSWERS TO QUESTIONS

Starred Question Nos. 165 to 180 Unstarred Question Nos. 1841 to 2070

* For Questions, please refer to Master copy of English version, placed in Library. You can also visit <u>https://sansad.in/ls/questions/questions-and-answers</u> for more information.

12.00 hours

The Lok Sabha re-assembled at Twelve of the Clock. (Hon. Speaker in the Chair)

[Translation]

HON. SPEAKER: I'll give my ruling then you can speak as much as you want. ... (*Interruptions*)

[English]

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Mallikarjun Kharge, Jyotiraditya M. Scindia, K.C. Venugopal, Sudip Bandyopadhyay, Jai Prakash Narayan Yadav, Dharmendra Yadav, Dr. A. Sampath, Adv. Joice George, Shri K.N. Ramachandran, Prof. Saugata Roy, N.K. Premachandran, P.K. Biju, Jitendra Chaudhary, Smt. P.K. Sreemathi Teacher, Jose K. Mani, Md. Salim, Md. Badaruddoza and P. Karunakaran on Demonetization of Rs. 1000 and Rs. 500 currency notes. The matter though important does not warrant interruption of business of the day. The matter can be raised through other opportunities.

... (Interruptions)

HON. SPEAKER: I have therefore disallowed all the notices of Adjournment Motion.

... (Interruptions)

HON. SPEAKER: Let the paper be laid first. I'll let you speak today, I'm not refusing, but first let me lay the papers.

12.02 hours

PAPERS LAID ON THE TABLE

[English]

HON. SPEAKER: Now papers to be laid.

... (Interruptions)

[Translation]

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI KALRAJ MISHRA): Madam, I lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2016-17. ... (Interruptions)

[Placed in Library, See No. LT 5475/16/16]

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): I beg to lay on the Table:-

(1) A copy of the Patents (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 523(E) in Gazette of India dated

16th May, 2016 under Section 160 of the Patents Act, 1970.

[Placed in Library, See No. LT 5476/16/16]

(2) A copy of the Copyright (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.788(E) in Gazette of India dated 12th August, 2016 under sub-section (3) of Section 78 of the Copyright Act, 1957.

[Placed in Library, See No. LT 5477/16/16]

(3) A copy of the Coffee Board (Cadre and Recruitment) Rules, 2016
(Hindi and English versions) published in Notification No. G. S.R.872 (E) in
Gazette of India dated 8th September, 2016 under sub-section (3) of Section
48 of the Coffee Act, 1942.

[Placed in Library, See No. LT 5478/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2015-2016.

[Placed in Library, See No. LT 5479/16/16]

 (5) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2015-2016. (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 5480/16/16]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5481/16/16]

 (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2015-2016, along with Audited Accounts.

(ii)A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5482/16/16]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2015-2016, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Council for Leather Exports, Chennai, for the year 2015-2016.

[Placed in Library, See No. LT 5483/16/16]

- (9) A copy each of the following papers (Hindi and English versions):-
 - Memorandum of Understanding between the PEC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2016-2017.

[Placed in Library, See No. LT 5484/16/16]

 Memorandum of Understanding between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2016-2017.

[Placed in Library, See No. LT 5485/16/16]

 (iii) Memorandum of Understanding between the STC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2016-2017.

[Placed in Library, See No. LT 5486/16/16]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2015-2016.

[Placed in Library, See No. LT 5487/16/16]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 5488/16/16]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2015-2016, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5489/16/16]

(13) A copy of Notification No. S.O.2895(E) (Hindi and English versions) published in Gazette of India dated 8th September, 2016, making certain amendments in Notification No. S.O. 1371(E) dated 19th September, 2005 under Section 18G of the Industries (Development and Regulation) Act, 1951.

[Placed in Library, See No. LT 5490/16/16]

... (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2014-2015, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5491/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2014-2015.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2014-2015, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5492/16/16]

... (Interruptions)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. S. AHLUWALIA): Madam Speaker, on behalf of Shri Upendra Kushwaha, I lay the following papers on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Survey Shiksha Abhiyan, Aizawl, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Survey Shiksha Abhiyan, Aizawl, for the year 2014-2015.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5493/16/16]

- 3 (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Karnataka, Bangalore, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Karnataka, Bangalore, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5494/16/16]

- 5 (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Survey Shiksha Abhiyan, Trivandrum, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Survey Shiksha Abhiyan, Trivandrum, for the year 2014-2015.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 5495/16/16]

- 7 (i) A copy of the Annual Reports (Hindi and English versions) of the Ujala Society, Jammu, for the years 2012-2013 and 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Ujala Society, Jammu, for the years 2012-2013 and 2013-2014.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 5496/16/16]

- 9 (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education, Jaipur, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education, Jaipur, for the year 2014-2015.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 5497/16/16]

- 11 (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai, for the year 2014-2015, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai, for the year 2014-2015.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 5498/16/16]

- 13 (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Education Project Council (Sarva Shiksha Abhiyan), Panchkula, for the year 2014-2015, along with Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School

Education Project Council (Sarva Shiksha Abhiyan), Panchkula, for the year 2014-2015.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 5499/16/16]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2013-2014.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 5500/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI VISHNU DEO SAI): Madam Speaker, I lay the following papers on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the KIOCL Limited, Bangalore, for the year 2015-2016.
 - (ii) Annual Report of the KIOCL Limited, Bangalore, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5501/16/16]

- (b) (i) Review by Government of the working of the National SteelCorporation Limited, Visakhapatnam, for the year 2015-2016.
 - (ii) Annual Report of the National Steel Corporation Limited, Visakhapatnam, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5502/16/16]

(c) (i) Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2015-2016.

 (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5503/16/16]

- (d) (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5504/16/16]

- (e) (i) Review by Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2015-2016.
 - (ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5505/16/16]

(f) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2015-2016.

(ii) Annual Report of the MECON Limited, Ranchi, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5506/16/16]

- (g) (i) Review by Government of the working of the NMDC Limited, Hyderabad, for the year 2015-2016.
 - (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5507/16/16]

(2) A copy each of the following papers (Hindi and English versions):-

 Memorandum of Understanding between the NMDC Limited and the Ministry of Steel for the year 2016-2017.

[Placed in Library, See No. LT 5508/16/16]

(ii) Memorandum of Understanding between the KIOCL Limited and the Ministry of Steel for the year 2016-2017.

[Placed in Library, See No. LT 5509/16/16]

(iii) Memorandum of Understanding between the MECON Limited and the Ministry of Steel for the year 2016-2017.

[Placed in Library, See No. LT 5510/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): Hon. Speaker, I lay the following papers:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Intelligence and Manufacturing, Kancheepuram, for the year 2015-2016.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Intelligence and Manufacturing, Kancheepuram, for the year 2015-2016, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Intelligence and Manufacturing, Kancheepuram, for the year 2015-2016.

[Placed in Library, See No. LT 5511/16/16]

 A copy of the Indian Institutes of Information Technology (Council) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 856(E) in Gazette of India dated 6th September, 2016 under Section 50 of the Indian Institute of Information Technology Act, 2014.

[Placed in Library, See No. LT 5512/16/16]

A copy of the School of Planning and Architecture Statutes, 2016 (Hindi and English versions) published in Notification No. G.S.R. 979(E) in Gazette of India dated 14th October, 2016 under sub-section (1) of Section 29 of the School of Planning and Architecture Act, 2014.

(3)

[Placed in Library, See No. LT 5513/16/16]

STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS (i) 27th and 28th Reports

[English]

SHRIMATI ANJU BALA (MISRIKH): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Twenty-seventh Report on Action Taken by the Government on the recommendations contained in the Twenty-second Report (16thLok Sabha) on 'Demands for Grants 2016-17' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Twenty-eighth Report on Action Taken by the Government on the recommendations contained in the Twentieth Report (16thLok Sabha) on the subject 'Functioning of Autonomous Institutions-Central Institute of Plastics Engineering Technology (CIPET) and Institute of Pesticides Formulation Technology (IPFT)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

(ii) Action Taken Statement

SHRIMATI ANJU BALA: I beg to lay on the Table the Statement(Hindi and English versions) of Final Action Taken Replies of the Government on the recommendations contained in the 13th Report (16th Lok Sabha) of the Committee on Chemicals and Fertilizers regarding Action Taken by the Government on the recommendations contained in the 6th Report (16thLok Sabha) on 'Demands for Grants (2015-16)' (Department of Pharmaceuticals).

12.04 hours

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 226th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2015-16), pertaining to the Ministry of Culture^{*}

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 226th Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2015-16), pertaining to the Ministry of Culture.

^{*}Laid on the Table and also placed in Library, See No. LT 5515/16/16

12.04 ¹/₂ hours

(ii) (a) Status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Coal and Steel on Demands for Grants (2016-17), pertaining to the Ministry of Steel*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI VISHNU DEO SAI): Madam Speaker, I lay the following statements regarding:-

The status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Coal and Steel on Demands for Grants (2016-17), pertaining to the Ministry of Steel.

(b) Status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Coal and Steel on "Research and Development in Iron and Steel Sector", pertaining to the Ministry of Steel*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI VISHNU DEO SAI): Madam Speaker, I lay the following statements regarding:-

^{*}Laid on the Table and also placed in Library, See No. LT 5516/16/16 and 5517/16/16 respectively.

The status of implementation of the recommendations contained in the 21st Report of the Standing Committee on Coal and Steel on "Researchand Development in Iron and Steel Sector", pertaining to the Ministry of Steel.

12.05 hours

SUBMISSION BY MEMBERS

Re: Impact of demonetization of 500 and 1000 currency notes [Translation]

HON. SPEAKER: Khargeji, you may speak.

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, today Aakrosh Divas is being observed all over India.... (Interruptions) The step taken by Prime Minister Modi ji.... (Interruptions)

HON. SPEAKER: This resentment may be against you. What should I do? ... (Interruptions)

SHRI MALLIKARJUN KHARGE: Due to the steps taken by the Government, farmers, poor, laborers, unorganised workers, housewives, women etc. are fed up.... (*Interruptions*) Today, you can't withdraw a single panny from the bank.... (*Interruptions*) Because of this there has been an economic disorder in the entire country.... (*Interruptions*) Because of that chaos, the entire country is being ruined today.... (*Interruptions*) Especially to extract black money.... (*Interruptions*)

HON. SPEAKER: Let him speak. You will also speak. You may sit down.

SHRI MALLIKARJUN KHARGE: We will give full support to eliminate black money.... (*Interruptions*) But the way this has been done and the way

this environment has been created today, I want to give only one example before you.... (Interruptions)

HON. SPEAKER : You have made your point.

... (Interruptions)

SHRI MALLIKARJUN KHARGE: A Minister of this House and of this Government went to the hospital to bring the body of his brother and gave the old notes there, but that hospital said that these old notes can't be accepted and on the 8th, the day when the Prime Minister said that these notes have become only pieces of paper. He said that when these are pieces of paper then how can we at the hospital accept them hence they had to pay by cheque.... (*Interruptions*) He had to be convinced.... (*Interruptions*) He even said that I apologise and whatever problem you are facing, the general public is also facing this problem, I will go and tell this to the Prime Minister says.... (*Interruptions*) this is proof.... (*Interruptions*) what is the condition of the common man, what is the condition of the labourers?... (Interruptions)

HON. SPEAKER: You have made your point.

SHRI MALLIKARJUN KHARGE: What is the condition of other people?...

(Interruptions) So, we want you to allow us for adjournment motion.... (Interruptions)

[English]

HON. SPEAKER: No, not on Adjournment Motion please.

... (*Interruptions*)

[Translation]

SHRI MALLIKARJUN KHARGE: We will tell you everything.... (*Interruptions*)

HON. SPEAKER: Mr. Sudeep Bandopadhyay, you speak.

... (Interruptions)

HON. SPEAKER: Khargeji, you have spoken.

... (Interruptions)

SHRI MALLIKARJUN KHARGE: Madam, more than 70 people have died.... (*Interruptions*) At least 1,200 people have been injured.... (*Interruptions*) So that's why it is important that you allow adjournment motion, we will put everything before you.... (*Interruptions*) At that time it will

be known whether Modi Saheb is right or we are.... (Interruptions) What all the people are doing today.... (Interruptions)

HON. SPEAKER: Now you have been made your point. Sudip ji, you speak.

... (Interruptions)

HON. SPEAKER: Khargeji, do not give a long speech. I ask you to speak a little. Now you conclude.

... (Interruptions)

SHRI MALLIKARJUN KHARGE: Secondly, there is only one solution to end this deadlock and that is for the Prime Minister to come to the House, accept the Adjournment Motion and you allow us to discuss the matter.... (*Interruptions*) It is a people's matter.... (*Interruptions*) This is the problem of 125 crore people.... (*Interruptions*) It's not just a problem of one or two persons.... (*Interruptions*)

Madam, I request you to give consent and allow all of us to discuss the matter here.... (Interruptions)

[English]

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, our target and our aim is to see that the House runs smoothly. We want that the House runs. ... (*Interruptions*)

The Ruling Party has a role to play. My submission to the Ruling Party and to the Government is that they should try to find out a way how we could come to a solution so that the discussion takes place. ... (*Interruptions*)

We can put our observations on the floor. Let the Prime Minister reply and a healthy debate take place. ... (*Interruptions*)

Today, in Kolkata, Kumari Mamata Banerjee has now started a rally having more than five lakh people. Just now she has started. ... (*Interruptions*)

Madam, we want to say that the people are suffering. If we do not discuss it on the floor of the House, they would feel what for Parliament is. People should know what the Government is thinking. The Prime Minister is not addressing the House. What would people feel? What for we are in Parliament. ... [Translation] (Interruptions) Listen for a minute, I am speaking. We'll run the house.... (Interruptions) [English] The sufferings of the common people are at a skyrocketing height. There is nobody to give them relief. How would they get relief? How would they be benefited? What for Kumari Mamta Banerjee is fighting since beginning? She is fighting for the poor people. [Translation] We will be the first to support the Government to recover black money. Black money should be recovered but in a planned and systematic way. The entire situation has become chaotic due to this hasty decision. Some solution should be found by doing a little discussion *[English]* that is the only submission... (Interruptions). We want that Adjournment Motion should be allowed. ... (*Interruptions*)

HON. SPEAKER: You have not given any notice. Yes, Mr. Mulayam Singhji. [Translation] Sudipji, you have concluded.

... (Interruptions)

SHRI MULAYAM SINGH YADAV (AZAMGARH): Madam Speaker, I fully support the issue raised by Khargeji. The second thing is that if we all are demanding that the Prime Minister should come here and give a statement, share with us that what was the compulsion to do so, it will increase his dignity. Let him speak in the House. But if they say that the Prime Minister will not even come to have discussion on such an important issue, what is the importance of the House in his mind? The whole country is worried and the situation across the nation is such that fields are not being cultivated. I want to tell the Hon. Minister of Home Affairs that there is no seed, no water and the farmers are facing the biggest problem. When the farmer is ruined, the country will definitely be ruined. If anyone has been affected the most, it is the farmers, the poor and the labourers. This is a serious issue. Let this serious issue be discussed and if you are not agreeing for discussion then the Prime Minister should come and give a statement. ... (Interruptions)

[English]

SHRI P. KARUNAKARAN (KASARGOD): Madam, people from all walks of life are suffering due to the new decision taken by the Government. We are always for the discussion. It is really the duty of the Government to run the House smoothly. The Chair also can advise the Government to have the discussion. We are not against discussion. There were a number of instances

in this House itself when such a serious issue had come up and the Government had come forward. We thought that on the first day our Prime Minister will come in this House and inform that he has taken a new decision and this is the real issue. But the Prime Minister has not come and he is not responding but he is responding in public meetings. The Prime Minister is not the Prime Minister of the BJP alone. The Prime Minister is not the Prime Minister of the ... *alone. ... (Interruptions)

[Translation]

HON. SPEAKER: This name shouldn't be mentioned.

... (Interruptions)

[English]

SHRI P. KARUNAKARAN: The Prime Minister is the Prime Minister of India. When the people are suffering why is the Prime Minister silent? We request you to allow the discussion under Rule 56. ... (*Interruptions*)

[Translation]

HON. SPEAKER: Jai Prakash ji, don't you want to speak? I have asked him to sit.

SHRI JAI PRAKASH NARAYAN YADAV (BANKA): Madam Speaker, today the Aakrosh Divas is being observed all over the country. Why is it being

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^{*} Not recorded

observed? The impractical decision of demonetization was taken without assessing the situation and consequences, which is anti-people and painful. Today the poor and the common man are troubled. Farmers are upset, labourers are upset, medicines are not available. Today people are dying of heart attacks. Today mothers and children are suffering. They promised to bring back black money from abroad. They couldn't bring it from abroad. They said that they will start Make in India but they have started Back in India. Today there is a situation of anarchy. This is not a monarchy, it is a democracy. Everyone has the right to speak.

Today the House should run and the Hon. Prime Minister should come here. ... (Interruptions) Adjournment motion should be accepted. ...(Interruptions) There should be a debate here. ... (Interruptions)

HON. SPEAKER: Shri P. Kumar.

... (Interruptions)

[English]

HON. SPEAKER: You have not given any notice. ... (*Interruptions*)

SHRI P. KUMAR (TIRUCHIRAPPALLI): Due to the sudden announcement of demonetization of Rs. 500 and Rs. 1000 notes, the common

people have been affected. So, the Government may take all necessary steps to ease out the situation on war footing... (*Interruptions*)

[Translation]

HON. SPEAKER: That's it, not everyone.

... (Interruptions)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I had said earlier also and I am repeating today as well. The past was already tense, the present has become quite tense and the future is also going to be tense. We have to go beyond this situation that has been created. Therefore, I think the most important thing is for the Government to do, the initiative has to be taken by the Government. We have given notices on behalf of the opposition, some have given notices of adjournment motion, some have given under Rule 193 and some notices may have also been given under Rule184.These are the only three situations on which the Government should consider and you should consider and together we have to take it forward. This is what I would like to place before you.

Two weeks have passed. There are more important Bills ahead. We have to discuss this situation right here in this House and move forward towards its solution. Therefore, I would request the Government through you that as soon as possible, as soon as possible, many people were saying that we are waiting for what is going to happen in the country on Monday, 28th, we will try only after that. I only request that today is the 28th, whatever is going to happen, the kind of outrage or Strike or whatever it is ... *(Interruptions)* Whatever has happened, all the people have come to know what it is. ... (Interruptions) No one will compromise on the fact that people are facing problems. [English] Everyday people are suffering. For this, there is a need to find a way out. There is also a need for the Government to take suggestions from the Opposition. That is the reason why I always urge, along with Shri Sudip Bandopadhyay that let us find a way out. Let us sit down and find a way out. You can also intervene. These are my requests, through you, to the Government.

[Translation]

SHRI ANANDRAO ADSUL (AMARAVATI): Respected Madam Speaker, a nationwide strike was announced, Aakrosh Divas was declared, but none of these were visible. ... (Interruptions) I and my colleague MPs met the respected Prime Minister ji. ... (Interruptions) The situation is definitely improving in the urban areas though it has not improved completely but in the rural areas, especially in Maharashtra, Gujarat, Karnataka, the network of cooperatives is there on a very large scale. If I give the figures, there are 503 cooperative banks which have 6 thousand branches, 18 thousand cooperative credit societies which have 23 thousand branches. There are 33 District Banks and Central Cooperative Banks, they have 4 thousand branches in Maharashtra. This data shows that our rural population is connected with them. After meeting the Prime Minister, he told us that he will try to find a way.

The next day, the Finance Secretary announced on TV that we will give Rs. 21 thousand crores to the District Bank through NABARD, but till date no money has been given. ... *(Interruptions)* The situation is the same. ...*(Interruptions)* Hon.Minister of Finance is also sitting in the House. This announcement was made on TV. ... (Interruptions)

I saw the press ... (Interruptions) But unfortunately the situation ...(Interruptions)

HON. SPEAKER: He is speaking, sit down.

... (Interruptions)

SHRI ANANDRAO ADSUL: There was no change in the situation in rural areas. ... (*Interruptions*) where the cooperative movement is on a very large scale ... (*Interruptions*)

HON. SPEAKER: You sit down. What is going on?

... (Interruptions)

[English]

SHRI MALLIKARJUN KHARGE: Madam, you please allow this discussion... (*Interruptions*)

[Translation]

SHRI ANANDRAO ADSUL: My request is that before the discussion there can be a discussion of giving money to the cooperative movement.... *(Interruptions)* There should be discussion. I had told that day also that the Government should discuss whatever way it wants.... *(Interruptions)* People should get a chance to speak.... *(Interruptions)*

12.20 hours

(At this stage, Shri Gaurav Gogoi, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.)

[Translation]

THE MINISTR OF HOME AFFAIRS (SHRI RAJNATH SINGH): Madam Speaker, the decision taken by our Government is historic, bold and at the same time pro-poor, I want to make it clear.... (Interruptions) There is not even a single person in the country who would question this decision taken by our Government, our Prime Minister ji on the basis that there cannot be any intentions question bad i.e. the intentions of mark on our Government....(Interruptions) All I want to say is that if anyone has any complaint regarding its implementation then from the very first day we all are ready for discussion and debate (Interruptions) We are also ready to consider seriously whatever suggestions received from the are people....(Interruptions) But the decision that has been taken is a decision taken in the national interest.... (Interruptions) I want to make it clear that our Government's decision is a war against black money and the entire country has accepted it in this form.... (Interruptions)

As far as the question of the Prime Minister ji coming to the House is concerned, I also want to clarify that let the discussion start, under what rule the discussion should take place, if anybody is authorised to decide on this, it is Madam Speaker.... *(Interruptions)* You decide under which rule it will be discussed.... *(Interruptions)* We are all ready for discussion.... *(Interruptions)* We are fully ready to listen to the opposition also in this regard....(*Interruptions*) Therefore a debate should start on this. We have no objection to the debate.... (*Interruptions*) As far as the Prime Minister ji's arrival is concerned, I want to make it clear that if the opposition wants the Prime Minister ji to come then the Prime Minister ji will come and wherever necessary, will intervene in the entire debate.... (*Interruptions*) I want to assure the opposition of this.... (*Interruptions*)

12.23 hours

PAPER LAID ON THE TABLE ... Contd.

[English]

HON. SPEAKER: Item No. 7A, Shri Arun Jaitley.

... (Interruptions)

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Madam, I beg to lay on the Table a copy of Notification No. 35/2016-Central Excise (Hindi and English versions) published in Gazette of India dated 28th November, 2016, together with an explanatory memorandum seeking to exempt Central Excise/CV duty on all goods for manufacture of POS devices subject to actual user condition and these exemptions will be valid till 31.03.2017 under sub-section (2) of Section 38 of the Central Excise Act, 1944. ... (*Interruptions*)

[Placed in Library, See No. LT 5514/16/16]

[Translation]

HON. SPEAKER: Please, let me start the Zero Hour.

... (Interruptions) HON. SPEAKER: It won't be like this every day. ... (Interruptions) HON. SPEAKER: What do you have to do? ... (Interruptions)

[English]

HON. SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.24 hours

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hours

The Lok Sabha re-assembled at Fourteen of the Clock.

(Hon. Speaker *in the Chair*) ... (*Interruptions*)

MATTERS UNDER RULE 377*

[English]

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members may personally handover text of the matter at the Table as per the procedure.

^{*}Treated as laid on the Table.

(i) Need to enhance the honorarium of Anganwadi workers in Uttar Pradesh.

[Translation]

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): Anganwadi program is implemented in all the districts of the country. The Pushtahaar scheme of the Anganwadi program is being implemented with dedication by about 26 lakh Anganwadi workers across the country. In return, they are paid a meagre honorarium. Honorarium is given at different rates in all the states of the country, whereas the system of giving equal pay for equal work is applicable in the whole country. Despite playing a crucial role in effectively implementing various programs such as the Supplementary Nutrition Programme, Pulse Polio, Literacy Campaign, Census, Electoral Duty, etc., Anganwadi workers and helpers are facing significant challenges in bring up their families due to non-payment of minimum wage rate applicable in the country. For the past several years, the Uttar Pradesh Anganwadi Union has been staging demonstrations with their eleven-point demands. Therefore, I request the Union Government to consider their demands seriously and provide them with a respectable honorarium. They should also be regularized as government employees because Anganwadi workers make significant contributions to various national programs of the Government, such as Pulse Polio, Census, Literacy Campaigns etc.

(ii) Need to convert meter gauge railway line from Pratapnagar (Baroda) to Jambusar in Gujarat and also construct a new railway line from Bharuch to Jambusar in the State.

SHRI MANSUKHBHAI DHANJIBHAI VASAVA (BHARUCH): The demand for a new railway line from my Parliamentary Constituency Bharuch to Jambusar has been raised for many decades. For this, I have already written a letter to the Hon. Railway Minister, requesting the same. I would like to draw the attention of the Government towards the metre gauge railway line from Pratap Nagar (Baroda) to Jambusar. The railway service from Pratap Nagar (Baroda) to Jambusar runs morning and evening on this metre gauge railway line but due to the metre gauge line, this railway service runs at a very slow speed. In this regard, the Government is requested to lay a new railway line from Pratap Nagar (Baroda) to Jambusar. After its completion, the railway service from Pratap Nagar (Baroda) to Jambusar should be extended from Jambusar to Bharuch. This project will provide significant convenience to the workers commuting from Jambusar to Bharuch. A large number of people come from Bharuch to visit the Shiva temple of Jambusar. The construction of this railway line will facilitate the economic development of the backward regions between Jambusar and Bharuch.

The Government is requested to convert the metre gauge line of existing Pratap Nagar (Baroda) into broad gauge line and after the conversion, the Broad gauge line should be connected with the new railway line from Jambusar to Bharuch and the direct train service should be plied from Pratap Nagar to Bharuch. (iii) Need to enhance the construction rate of water storage tanks for irrigation purpose under Rashtriya Krishi Vikas Yojana in remote and desert areas.

SHRI RAHUL KASWAN (CHURU): Under the Rashtriya Krishi Vikas Yojana, assistance is provided by the Union Government to the farmers for construction of diggi for water harvesting in the area irrigated by canal. In the year 2013-14, under this scheme, 50 percent cost of diggi construction, which amounts to 3.00 lakh rupees, was provided. At present, the Government provides 50 percent or a maximum of 2.00 lakh rupees for diggi construction and just 75000 rupees for the construction of water reservoirs, which is quite low. The actual unit cost tends to be higher than the Government's estimated cost, which is significantly lower than the actual cost. Where there is availability of water, road transportation facilities, etc., the unit cost is lower. However, in remote desert areas, it is almost impossible to construct a diggi or water reservoir at the Government's specified unit cost. The construction cost of 20 lakh litre capacity diggi and water reservoir in remote desert areas including transportation goes up to Rs. 6.00 lakh. Therefore, I request the Government to kindly provide a minimum of Rs. 3.00 lakh for diggi construction and an allocation of 2.00 lakh rupees for the construction of water reservoirs to all farmers.

(iv) Need to upgrade Chhayapuri railway station in Vadodara , Gujarat as a Satellite Railway Station.

SHRIMATI RANJANBEN BHATT (VADODARA): I would like to know that under her leadership many commendable steps have been taken in the direction of development of Indian Railways. The purpose and proposal for the development of satellite stations were included in the Rail Budget for 2015-16. Vadodara, Gujarat is known as the cultural and educational capital. Maharaja Sayajirao University is Asia's largest residential university. Alongside, the Indian Railways National Academy is the premier institution for Indian Railways officers. In Vadodara, the country's first model bus station built through public participation is located. There are also a significant number of industrial units operational in Vadodara district. The country's first Railway University will also be established in Vadodara.

The officials of the Vadodara Railway Division have drafted a proposal to construct Chhayapuri Station in Vadodara as a satellite station and sent it to the railway headquarters for approval.

I would like to know from the hon. Railway Minister that by when this scheme already announced in the budget to construct Chhayapuri station of Vadodara as a satellite railway station is likely to be implemented?

(v) Need to review the existing laws for construction/development around Mumbai Airport

[English]

DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): There is a need to prepare a full-fledged transparent plan for surrounding areas near Mumbai Airport with regard to height restrictions for new constructions. The present system of the Committee and case to case basis disposal should be done away with. The modern technology should be adopted and full-fledged permissible height for construction/development around Mumbai Airport should be prepared and declared at one go. The remaining areas of Mumbai under Bombay Municipal Corporation and Maharashtra Industrial Development Corporation are to be covered in a similar manner. The Civil Aviation Ministry is urged to expedite the process and send the details to Group of Ministers in this regard for consideration.

(vi) Need to provide funds for acquisition of land for Sitamarhi to Motihari via Sheohar Rail Line Project in Bihar.

[Translation]

SHRIMATI RAMA DEVI (SHEOHAR): I would like to draw the attention of the Government towards a new railway line approved from Sitamarhi to Bapudham Motihari via Sheohar. In the entire plains of the country, my Parliamentary Constituency Sheohar is the only district where there is not even a single kilometer of railway line is laid. This area is so backward that many people have not even seen a train though they must have heard about it. From the perspective of industrial, educational and human life standards, Bihar's Sheohar district is very backward because there is a complete lack of basic infrastructure development in this district, including railways. The estimated amount of this railway line is Rs. 926 crores. The proposal is to acquire land for this project and in the first phase, one billion ninety four crore forty lakh one thousand four hundred seventy four rupees is allocated to connect Sitamarhi to the Sheohar district headquarters. In which a total of 13 mauja of land will be acquired under the Land Acquisition Policy-2013. This proposal has been submitted by the District Land Acquisition Officer, Sitamarhi, to the Deputy Chief Engineer (Construction) of the East Central Railway, Raxaul. It is also worth mentioning that on June 10, 2016, Hon. Railway Minister Shri Suresh Prabhu announced in a railway program in Motihari, Bihar, that there would be no shortage of funds for land acquisition for the construction of the aforementioned railway line. Based on the announcement, the railway should immediately arrange for the estimated one billion ninety four crores forty lakh

forty thousand one hundred and seventy four rupees for land acquisition in the first phase of the said railway line. If the work is delayed then its cost will increase.

I demand from the Government that an amount of one billion ninety four crore forty lakh one thousand four hundred and seventy four rupees should be provided to complete the land acquisition work in the first phase for the construction of Bapudham Motihari via Sheohar a new rail line from Sitamarhi.

(vii) Need to consider the Scheduled Tribes as the indigenousoriginal citizens of the country

[English]

PROF. RICHARD HAY (NOMINATED): The Scheduled Tribes constitute a rich, unique and varied element of Indian Tradition. They have their own language, dialect, tradition, customs, myths, ritual practices, deities, arts and performing arts etc.

Many of the tribes are considered as the original inhabitants of the country. It would be appropriate to designate them and address them as the First Citizens of the country. Hence, I urge upon the Government to take steps to name the Tribes as the First Citizen of India.

I also urge upon the Government of India to take measures to preserve the rich tradition, art, culture of the Scheduled Tribes by documenting them. Further, museum and cultural centres be opened to preserve and exhibit the tradition, dialect, myths, rituals, arts, medicines of the Scheduled Tribes in the country and also abroad.

(viii) Need to provide uniform monetary relief to the families of martyred soldiers of armed forces.

[Translation]

SHRI HARISH MEENA (DAUSA): I would like to draw the attention of the Government towards the amount being given to the families of martyrs.

For protecting the country, many brave soldiers use to and even today are risking their lives. There is no comparison to the sacrifice made by a soldier in the line of duty for the nation. But recently it appears that discrimination is also being done in this. Each state compensates the families of martyrs based on the encounter or the attack in which the soldier was martyred. Every state government announces it for its own political or individualistic petty reasons. Some states award 1 lakh, while others 1 crore as compensation. This discrimination is wrong and galling.

I request the Union Government that the definition of 'martyr' should be determined for soldiers, whether they are from the armed forces or paramilitary forces, who sacrifice their lives in the line of duty for the country. The monetary and other compensations given to them should be equal.

Besides, the Union Government should issue guidelines for all states to ensure uniform compensation for the families of all soldiers.

(ix) Need to extend the benefit of Integrated Coffee Development Project to medium, large and corporate Coffee planters

[English]

SHOBHA KARANDLAJE (UDUPI CHIKMAGALUR): KUMARI Government has approved Rs. 950 crore for the Integrated Coffee Development Project (ICDP) under 12th FY Plan. Though, the Plan began in 2012, the Board started receiving funds only in 2014. If the remaining funds are not released before 2017, it will get lapsed and coffee growers will be deprived of subsidies. Finance Ministry has stopped releasing subsidy amount for the past nine months and there is a news that the Government is mulling cutting fund allocation to the board by 30%, which will further affect the growers. Besides, coffee growers are given compensation for crop losses due to erratic rainfall under the Rainfall Insurance Scheme for Coffee (RISC). The Board had submitted a proposal last year seeking release of Rs. 26 crore towards subsidy for drying yards, godowns, irrigation facilities and others activities. Of which, the Government released Rs. 10 crore. Around Rs. 35 crores worth applications will come up for claims this year, which means the board requires 20% mire funds than previous year to clear all claims including last year dues. I also urge the Government to contemplate adding green coffee beans to the exempted list in the proposed GST. Coffee Board should provide focused support for water augmentation and extension activities of coffee growers. I also earnestly urge the Government to extend the benefit of Integrated Coffee Development Project to medium, large and corporate

planters so as to achieve desired objectives and amend the implementation modalities.

(x) Need for early disbursement of pension of retired artists of North Karnataka

SHRI PRALHAD JOSHI (DHARWAD): The artists of yesteryears are facing financial problems due to delay in sanctioning of pension which have been granted to them. Since many of them are very old and incapable of doing any other work to sustain their livelihood the only source of income for them is their pension. Due to this delay pensioners, especially in my region, which is the whole of Northern Karnataka, known to produce talented artists in the country are facing acute poverty. In view of this, I request the Government to kindly take cognizance of this matter and ensure early disbursement of pension.

(xi) Need to accord approval to Morand-Ganjal irrigation project in Madhya Pradesh.

[Translation]

SHRIMATI JYOTI DHURVE (BETUL): The Morand-Ganjal Joint Irrigation Project is the only source of irrigating the land of farmers in Betul, Harda, Timharni, Harsood and Hoshangabad. Farming is the only source of livelihood for farmers here. As per the rules of the Narmada Valley Authority, priority for irrigation from the district's water resources should be given to the farmers of this district.

The Ganjal River is the largest river in the districts of Betul, Harda, Timharni, and Hoshangabad in the Morand-Ganjal joint project. Therefore, providing the benefit of this water to the farmers of this district is the top priority. The benefits of the Pradhan Mantri Krishi Sinchai Yojana can also be obtained through this Morand-Ganjal Joint Irrigation Project.

The Morand-Ganjal Joint Irrigation Project can benefit the farmers of Betul, Harda, and Harsud of my Parliamentary Constituency. Therefore, I request to give conditional approval to the Morand-Ganjal Joint Irrigation Project.

(xii) Need to take effective steps for eradication of Tuberculosis in the country.

SHRIMATI JAYSHREEBEN PATEL (MEHSANA): In India, the disease of TB, once called Rajrog, is again becoming serious in the country. According to the current data of WHO, 22 lakh cases were reported in India in 2014 and 28 lakh cases in 2015. This number is only for patients from government hospitals but no data is available of private hospitals. There are 1 crore 4 lakh TB patients across the world out of which more than 25 percent are in India. There are not so many TB patients in any country in the world. According to Lancet Journal, 4 lakh 80 thousand people have died due to TB disease in India.

TB is the number one infectious disease with the highest mortality rate. The efficacy of TB medicine is now losing its effect. In the 90s, many TB hospitals were closed in different states of the country as the disease was under control. But now this disease has started posing threat again. We will have to find new and effective medicines for it because the BCG vaccination is effective only for children. Tuberculosis becomes more deadly due to malnutrition. The ratio of its spread in the poor section is 3-4 times more than the rich. This has to be controlled in a well-planned manner. Today this disease needs to be checked before it become s chronic.

I demand that Government should make all its efforts to eliminate the disease of TB from the country.

(xiii) Need to take necessary steps for proper implementation of Fasal Bima Yojana in Jalaun Parliamentary Constituency, Uttar Pradesh.

SHRI BHANU PRATAP SINGH VERMA (JALAUN): Keeping in mind the interests of farmers, the Union Government has launched crop insurance schemes, which is a welcome step and instill confidence among the farmers. However, it is the responsibility of the local banking administration to connect farmers with these government schemes but practically the promotion and dissemination of these schemes among farmers is not being done properly by them. My Lok Sabha Constituency Jalaun falls under Bundelkhand where farmers are enduring disasters for the past many years and are unable to connect themselves with these welfare schemes of the Government due to lack of information.

So, I request the Union Government to take effective steps in this direction.

(xiv) Need to look into the incident of cancellation of consignment of grapes by European Countries.

SHRI HARISHCHANDRA CHAVAN (DINDORI): Through Rule 377, I want to draw the attention of the House towards the anti-farmer activities being carried out by the Agricultural and Processed Food Products Export Development Authority (APEDA). The event dates back to 2010. Under the Graver Export Scheme, farmers were also able to export their produce. Farmers from my Parliamentary Constituency pooled together the necessary funds to cultivate grapes for export. Expenses were incurred for cold storage, labour and transportation, all of which were funded by loans from banks in an attempt to export grapes from cultivation to export. In order to ensure that the cultivation of grapes is not spoiled, the farmers also sprayed it according to the quantity and medicines prescribed by the Government. A drug CCC (Clorinicute Cyloride) was suggested by the National Research Centre for Grapes. APEDA made rules on the advice of using the quantity of CCC. The farmers adhered to these regulations completely but APEDA granted permission for export without inspecting the grapes. 2600 containers of grapes produced by the farmers were sent for export to European countries, but they have been stranded at the port for several days. Farmers also had to pay exorbitant rent. These 2600 containers were cancelled due to excessive quantity of CCC in grapes. As a result, farmers incurred losses of several hundred crores in 2010 and they were unable to repay the loans they had taken for grape cultivation. As a result, farmers are receiving notices from banks.

I request that the cancellation of 2600 containers of grapes for export in 2010 be investigated for the role of APEDA and identify the officials responsible for the same and action should be taken against them. Grapes producing farmers who export their produce (Grower Exporter) should be compensated for the loss incurred on grapes export to Europe in 2010.

(xv) Regarding problems being faced by fishermen community [English]

PROF. K.V. THOMAS (ERNAKULAM): I would like to draw the kind attention of the Hon. Minister of Agriculture about the problems being faced by the fishermen community in the country.

The fishermen community in India, especially in the Southern States like Kerala, Tamil Nadu, Karnataka, Andhra Pradesh and Goa, are facing very acute problems due to (i) the CRZ Rules which prevent fishermen to construct new houses or renovation of the old houses; (ii) there is a significant reduction in the availability of fish, both in the sea and in other water bodies like rivers, ponds, etc., and this has affected the daily livelihood of the fishermen: and (iii) the present currency policy of the Government has affected badly the fishing industry as a whole. there is a cash crunch, both for the traditional fishermen who catch the fish and the traders who buy and sale the fish and the industry who exports the fish.

I urge upon the Union Government to take immediate steps to solve the problems of the fishermen community in the country and help them to earn their livelihood.

(xvi) Regarding medical facilities in long distance trains

SHRI K.R.P. PRABAKARAN (TIRUNELVELI): I would like to raise an issue with regard to the medical facilities for the long distance rail passengers.

Passengers travelling on long distance trains face a lot of problems and there is no medical facility available till the train reaches a station that has railway doctors.

Therefore, I urge upon the Hon. Minister of Railways to put one doctor on duty along with other support staff besides making provision for medicines and equipment necessary for life support in each long distance train.

(xvii) Need to devise a mechanism to monitor selling of medicines and drugs by e-pharmacies

DR. MAMTAZ SANGHAMITA (BARDHMAN DURGAPUR): It is a matter of grave concern that the Government seems to have no mechanism to control or monitor the dispensing, selling or trading of medicines and drugs through Internet, raising the possibility of compromising the quality and impact of these medicines - which is a threat by itself.

Some web portals are offering medicines directly to customers without compliance of Government norms and regulations. The Drugs and Cosmetics Act 1940 (Rule 1945) envisages the mandatory disclosure of stocks, storage procedure etc. apart from monitoring the manufacture, distribution, and sale of medicines - which are scrutinized by the government regularly. But the epharmacies are selling medicines to people blatantly disregarding any regulation, even as some scheduled drugs are being sold without asking for prescription. A patient in need, even the Government, has no scope to verify the quality or standard of the medicine bought through internet, as the storage system is never disclosed online and medicines are being delivered by local courier companies. Moreover, any vigilant monitoring mechanism or recall of medicines is also impossible in such cases.

In this scenario, I request the Government to intervene immediately to check and monitor the 'home delivery' system of medicines. I further urge upon the Government to modify the existing laws.

(xviii) Need to open a Sainik School at Chandrakona in Arambagh Parliamentary Constituency of West Bengal

SHRIMATI APARUPA PODDAR (ARAMBAG): Chandrakona is one of the most backward region of my Parliamentary Constituency. India is recognized as the education hub of the world with a large number of schools and colleges offering quality education to students. The opening of one Sainik School in Chandrakona in PaschimMednipur district of my Parliamentary constituency would help the children of backward areas to get better education facilities at their door step.

I earnestly appeal to the Government to take necessary steps to sanction and open a Sainik school for the benefit of rural SC/ST children at the earliest.

(xix) Need to include JhodiaParja, Durua and Nakti Dora communities of Odisha in the list of Scheduled Tribes

SHRI JHINA HIKAKA (KORAPUT): I would like to state that the communities namely JhodiaParaja, Durua and Nakti Dora in Koraput and Rayagada districts of my Parliamentary Constituency, Koraput are the backward communities of Odisha. These backward communities resemble the Tribal Communities from the view point of life style, traditional culture, primitive traits, geographical isolation, educational and economical backwardness. Considering all these issues, the Tribal Advisory Council (TAC) of Odisha recommended for their inclusion in the list of Scheduled Tribes. However, it is pending in the Tribal Affairs Ministry since long.

In this regard, I urge upon the Minister of Tribal affairs to expedite the process to include these communities in the list of Scheduled Tribes.

(xx) Need to shift the storage facility for hazardous chemicals from Mehul and Ambapada village in Mumbai South-Central Parliamentary Constituency.

[Translation]

SHRI RAHUL SHEWALE (MUMBAI SOUTH CENTRAL): The residents of Mehul and Ambapada villages in my Parliamentary Constituency Mumbai (South Central) are battling with serious ailments due to toxic chemical pollution. AGL Logistics of Selord Company has large warehouses in this area for years. Dangerous toxic chemicals are transported to and from here. The pipeline through which the chemical is suppled crosses under a road here, which caters heavy traffic. There is a possibility of any explosion at any time. These warehouses of the Selord Company supply very dangerous and toxic chemicals such as acetone, anylene, benzene, n-bytile, alcohol, caustic soda, high speed diesel, octane, naphtha, n-paraffin etc. in the country and abroad. The entire area is full of toxic fumes and smells which is affecting the health of the residents of these villages very badly and they are suffering from serious diseases. On 18 December 2015, the National Green Tribunal had ordered the transfer of these warehouses of Selord Company from here but the local administration has not so far taken any action in this regard. Besides, the toxic effluent from tank cleaning is also discharged into fields and then makes the way into the sea nearby, causing a threat to marine life. The company has no sewer line. A BMC school is also situated near the warehouses.

Therefore, I request the Hon. Minister of Environment to take effective steps to relocate the warehouses of Selord Company from Mehul and Ambapada villages to another area, based on the recommendations of the Green Tribunal, in order to protect the health of the residents of this area from serious diseases.

(xxi) Regarding devolution of funds to both Mandal and Zila Parishads *[English]*

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): I want to raise a matter of grave concern. Post the 14th Finance Commission Report, there has been a spate of decentralization, with the Government prioritizing Gram Panchayats over the Mandal and Zila Parishads with respect to funding. The Government's move to empower Gram Panchayats directly is a wellintentioned one that aims at breathing life into the concept of decentralized governance should but it must not be forgotten that all 3 tiers of Panchayati Raj governance should work seamlessly together, and individually, to undertake a great deal of developmental work in the states.

These Mandal and Zila Parishads have clearly demarcated responsibilities as laid out in our constitution under the 73 and 74th Constitutional Amendments, and their representatives are chosen by way of elections. The advent of the 14th Finance Commission leading to direct devolution of funds to Gram Panchayats has made these two tiers idle.

While the Gram Panchayats are primarily concerned with the needs of their respective villages, the works undertaken by Mandal & Zila Parishads are at the macro level, taking into account the needs of a much larger number of people. Further, these top tiers, specifically the Zila Parishads are directly responsible for negotiating and discussing works with the State Government. Their experienced oversight and advice allows for development to happen in a holistic, efficient, and organized fashion. It is a fact that it is through the Blocks that the Districts prosper.

In Andhra Pradesh, Zila and Mandal Parishads have played a crucial role in sanctioning and implementing large scale water and road works, amongst others. The present deprivation of funding will derail many similar large scale developmental projects being carried out under their oversight. This is especially difficult given how cash strapped the economy of newly bifurcated Andhra Pradesh is.

In the light of the above, I urge the Union government to take cognizance of this matter and amend the recommendations of 14th Finance Commission at the earliest to pave way for devolution of funds to both Mandal and Zila Parishads, in addition to those being provided to Gram Panchayats.

(xxii) Need to provide marketing facility to Telangana fishermen

SHRI P. SRINIVASA REDDY (KHAMMAM): The Telangana Government has launched the ambitious 'Mission Kakatiya' to restore 46,531 tanks across the state to create a storage capacity of 255 TMC of water in a bid to enhance the development of agriculture based income for small and marginal farmers by restoring of tanks under Mission Kakatiya.

Under this programme, about 46,531 number of Minor Irrigation, Small tanks, Percolation tanks, Private Kuntas and Small tanks were identified for restoration which in turn has huge potential in generation of rural employment, poverty reduction and agricultural growth. Almost 50% of the identified tanks have been completed.

In order to exploit all the possible resources under capture and culture fishery base for increasing fish production and productivity through sustainable development, the State Government alone has spent Rs. 57 crores for fish production in all the tanks during the current year. It has supplied fish larvae to fishermen free of cost to put them into the tanks. As a result of monsoon fag end heavy rains in Telangna, a wonderful harvest of lakhs of tonnes of fresh water fish is expected.

Since fish is perishable item, the Government of India should also take the responsibility to provide marketing facility for the huge catch, which gives benefit to the poor fishermen. I, therefore, urge upon the Government to extend all necessary help for providing national and international marketing facility to Telangana fishermen.

(xxiii) Need to set up a KendriyaVidyalaya near upcoming International Airport at Kannur in Kerala

SHRIMATI P.K. SHREEMATHI TEACHER (KANNUR): Kannur International Airport is an upcoming International Airport at Mattanur in Kannur District. The airport will be the second Greenfield airport to be set up in Kerala after Cochin and once completed it will be the fourth and largest international airport in Kerala after Thiruvananthapuram, Cochin and Calicut.

The airport is expected to begin commercial operations in mid 2017 and it will develop as a township. Large number of officials will be working and large number of people will be residing in nearby areas and so it is essential to put in place standard educational facilities in this area and the required land is available with Government of Kerala.

Hence I urge upon the Government to be kind enough to look into the matter and accord sanction for setting up of a Kendriya Vidyalaya near Kannur International Airport in Kannur Parliamentary Constituency of Kerala.

(xxiv) Need to expedite setting up of Kakwara Mega Power Plant in Banka district, Bihar.

[Translation]

SHRI JAI PRAKASH NARAYAN YADAV (BANKA): 2440 acres of land has been identified for acquisition by the state government for 4000 MW Mega Power Project at Kakwara in district Banka, Bihar along with coal reserves and provision of Ganga water from Sultanganj. The plan for setting up a mega power project has also been approved.

Therefore, I demand from the Union Government that the process or formality to start the work of the scheme may be completed as soon as possible to give impetus to the development in special Naxal-affected areas of a backward state like Bihar.

TAXATION LAWS (SECOND AMENDMENT) BILL, 2016* [English]

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): I beg to move for leave to introduce a Bill further to amend the Income-Tax Act, 1961 and the Finance Act, 2016. ... (*Interruptions*)

HON. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Income-Tax Act, 1961 and the Finance Act, 2016."

The motion was adopted.

SHRI ARUN JAITLEY: I introduce** the Bill.

14.01 ½ hours

(*At this stage, Shri K.C. Venugopal and some other hon. Members came and stood on the floor near the Table.*)

^{*}Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 28.11.2016.

^{**}Introduced with the recommendation of the President.

HON. SPEAKER: The House will now take up 'Zero Hour'.

... (Interruptions)

HON. SPEAKER: Hon. Members, please go to your seats. Then only I will listen to you.

... (Interruptions)

SHRIMATI KIRRON KHER (CHANDIGARH): Madam Speaker, thank you. As we stand here, talking about the Aakrosh Day, they should have *aakrosh* on many other things that are happening in India. ... (*Interruptions*)

One child goes missing every eight minutes. Where are these children? What has happened to them? The answer to these questions reveals details of what looks like modern day slavery or what we call as child trafficking. These children are begging on the roads with tattered clothes. Some are hidden behind the veils of illicit businesses, while others are coerced into prostitution or pornography. ... (*Interruptions*)

The process of child trafficking is so complex and takes place under multiple social contexts. For instance, child trafficking is predominant in regions where the protection of the State does not penetrate. These are the areas with large-scale poverty, illiteracy and remoteness of villages, which should exercise these people instead of making a noise about non-issues. ... (*Interruptions*)

Well integrated urban areas also witness well-organised child trafficking groups who operate through the loopholes of the regulatory system. An excellent example of this is the case of trafficking for adoption. While adoption is legally accepted, there has been a 1,400 per cent increase in the cases of trafficking for adoption over the past decade. These are the cases where children are sold in the name of adoption. ... (*Interruptions*)

While some parents are unaware of the fact that they have adopted a trafficked or stolen child who might belong to another family, another report shows that about 46 per cent of the traffickers obtained consent from the parents. But how can we be certain that the child actually belongs to the parent who gives consent for trafficking? The question of DNA tests enters the picture only when the case of trafficking gets reported. Moreover, in most of the reported cases, the police go for DNA testing only if there is a ground for suspicion or if the concerned State Government calls for it. ... (*Interruptions*)

This points us to one very important factor to consider. Child trafficking can be attacked only with a multi-pronged approach involving various agencies. The traffickers work not only in secrecy but also in complicated networks. And it is crucial to comprehend this network to be able to put an end to it. Thank you very much.

HON. SPEAKER: Shri Sudheer Gupta, Shri Rodmal Nagar, Shri Alok Sanjar, Shri Nishikant Dubey, Shri Sharad Tripathi, Shri Bhairon Prasad Mishra are allowed to associate with the matter raised by Shrimati Kirron Kher.

... (Interruptions)

HON. SPEAKER: Shri Vijay Kumar.

Shri Rajendra Aggarwal.

Shri Jitendra Chaudhary.

... (Interruptions)

HON. SPEAKER: Shri Sushil Kumar Singh.

[Translation]

SHRI SUSHIL KUMAR SINGH (AURANGABAD): Hon. Speaker, through you, I would like to raise a very important issue in the House. Journalists are being murdered in Bihar. I know that this is a state subject(Interruptions) Journalism is under attack and journalists are being killed every day. Recently, in Bihar's Rohtas district, Dharmendra Kumar Singh, a young journalist associated with Dainik Bhaskar, was killed by people associated with the stone mafia. In this way, if the fourth pillar of democracy is attacked, democracy will not be safe.... (Interruptions)

Through you, I would like to bring this to the cognizance of the Union Government that assistance should have been provided by the Bihar Government in the case of journalists' killings. However, so far, not a single penny as assistance has been provided to their families. ... (Interruptions)

I would like to request, through you, that they should receive at least 25 lakh rupees as compensation, a government job for one member of the family and strict laws should be enacted so that the State Government cannot discriminate in providing assistance to anyone. A permanent law should be enacted so that their families get compensation for such incidents.... *(Interruptions)*

HON. SPEAKER: Shri Ashwini Kumar Choubey, Shri Bhairon Prasad Mishra and Shri Sudheer Gupta are permitted to associate with the issue raised by Shri Sushil Kumar Singh.

[English]

Shri Jayadev Galla.

... (Interruptions)

HON. SPEAKER: Shri Kapil Moreshwar Patil.

[Translation]

SHRI KAPIL MORESHWAR PATIL (BHIWANDI): Hon. Speaker, my Lok Sabha constituency Bhiwandi is adjacent to Mumbai. There is an old Agra road connecting Delhi, Ahmedabad, Navsari and Baroda which is largely used for movement of trucks.... *(Interruptions)* This causes massive traffic. Due to all the traffic from my Lok Sabha district Thane going to Mumbai, there is a bottleneck in Thane. If someone has to go two-four kilometers, people have to jostle with traffic for three-four hours. ... (Interruptions)

I request the Railway Minister through you, that all the heavy traffic coming from Ahmedabad Highway and the old Agra Road should go through railway road and JNPT Oran so that people do not have to face heavy traffic.

HON. SPEAKER: Shri Sudheer Gupta is permitted to associate with the issue raised by Shri Kapil Moreshwar Patil.

SHRI BAIJAYANT JAY PANDA (KENDRAPARA): Air Pollution in India has become a very serious problem over the last few years. Today, particularly the National Capital has extremely high pollution levels; air quality levels are very poor when we compare it with Beijing. ... (*Interruptions*) We need to take steps to bring this under control such as technologies of cloud seeding, pollution taxes, incentivizingcarpooling and taxi aggregator services and anything and everything that we can do to bring down air pollution in our cities. ... (*Interruptions*)

HON. SPEAKER: Shri Rodmal Nagar, Shri AlokSanjar and Shri Sharad Tripathi are allowed to associate with the matter raised by Shri Baijayant Jay Panda.

[Translation]

SHRI SUMEDHANAND SARASWATI (SIKAR): Hon. Speaker, I would like to express my gratitude to you, Hon. Railway Minister and Hon. Prime Minister as well... (Interruptions) Today, here, the Congress colleagues are creating a ruckus.... (Interruptions) Due to which, the Shekhawati region is lagging behind from the perspective of the railways. Hon. Railway Minister has given a budget of Rs 500 crore.... (Interruptions) They converted the metre-gauge line into a broad-gauge line. ... (Interruptions) Trains are running on it for one and a half years. ... (Interruptions)

I request the Hon. Railway Minister that by laying the broad-gauge line you have brought Sikar-Jhunjhunu to the main stream of the country but we still haven't received daily trains. The people of Sikar-Jhunjhunu seek a daily train, which should start from Sikar to Delhi at night and back from Delhi to Sikar same day.

I request the Hon. Minister to meet our demand as this will affect lakhs of traders and passengers. Thank you. ... (Interruptions)

HON. SPEAKER: Shri Sudheer Gupta is permitted to associate with the issue raised by Shri Sumedhanand Saraswati.

... (Interruptions)

HON. SPEAKER: Please go to your seats.

... (Interruptions)

HON. SPEAKER: Shouldn't the house be allowed to function?

... (Interruptions)

[English]

HON. SPEAKER: The House stands adjourned to meet tomorrow, the 29th November, 2016 at 11.00 a.m.

<u>14.11 hours</u>

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, November 29, 2016/Agrahayana 8, 1938 (Saka).

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